NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 27/59/14

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Sh. Harleen Kaur Sethi & Ors. V/s. M/s. Veekay Autoparts Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59

S.NO. NAME DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s)

: Ms. Priyanka Raj, Advocate

For the Respondent (s) : Mr. Animesh Gaba, Advocate

ORDER

A request for adjournment is being made by the Counsel for the Petitioner on the grounds of personal difficulty of Counsel. Consent has been taken from the Ld. Counsel for the Respondent and he has no objection to the same.

In view of the same, adjourned to 13th March, 2018.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)

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